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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY

O.A.215/89

Shri R.N.Khaparde ... Applicant

vs

Union of India and ors. Respondents

Ceram: Hon'ble Shri M.Y.Priolkar, Member(A)
Hon'ble Smt. L.Swaminathan, Member(J)

Miss Marlyn Montero for - Advocates for the applicant
Shri D.V.Gangal

Shri P.M.Pradhan - Advocate for the respondents

Dated: 10-11-93

Tribunal's Order

(Per: Shri M.Y.Priolkar, Member(A))

The applicant has filed ~~the~~ ^{an} application dated 22-10-93 before the Tribunal stating that since he has retired from the service and now residing at Nagpur he seeks permission to withdraw the O.A.215/89. Both the counsels have no objection. Accordingly this O.A. is disposed of as withdrawn with no order as to costs.

Lalita Swaminathan
(Smt. L.Swaminathan)
Member(J)

M.Y.P
(M.Y.Priolkar)
Member(A)